

**COURT - I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO.109 OF 2017**

**Dated: 12<sup>th</sup> October 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**M/s Harison Hydel Construction Co. (P) Ltd. ...Appellant(s)**

**Vs.**

**The HP State Electricity Board Ltd. & Anr. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Ajay Vaidya

Counsel for the Respondent(s) : Mr. Anand K.Ganesan  
Mr. Ashwin Ramanathan for R-1  
Mr. Pradeep Misra  
Mr. Manoj Kr. Sharma a/w  
Mr. Satish Arya (Rep.), Law Officer for R-2

**ORDER**

Learned counsel for respondent No.1 states that Respondent No.1 does not wish to file any reply. Learned counsel for respondent No.2 states that he will be taking steps to file reply within three days. He may file the same after serving copy on the other side. Rejoinder may be filed within four weeks thereafter.

List the matter on **14.12.2017.**

**(I. J. Kapoor)  
Technical Member**

**(Justice Ranjana P. Desai)  
Chairperson**